

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II**

2. C.P.(CAA)/228(MB)2023 In C.A.(CAA)/52(MB)2023

CORAM:

**SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 22.07.2024**

NAME OF THE PARTIES: - Panama Holding Private Limited

Section: - 230-232 of the Companies Act, 2013

ORDER

C.P.(CAA)/228(MB)2023 In C.A. (CAA)/52(MB)2023: -

Presence: -

Adv. Hemant Sethi a/w Adv. Tanaya Sethi Petitioner.

Adv. Aditi Phatak a/w Adv. Megha More, Kirti Ojha RBI Bank.

It has been pointed out by the counsel for the RBI that the reply /objection on behalf of RBI has not been accepted by the registry as RBI is not a party Respondent in this Petition. The Registry is, therefore, directed to accept the Vakalatnama and reply/objection that may be filed on behalf of the RBI. List this matter for the final hearing on **29.07.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)